

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1590  
ANSWERED ON:21.07.2014  
STATUS OF LOK ADALATS  
Dubey Shri Nishikant

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the status of Lok Adalats in various States/UTs in the country;
- (b) whether Lok Adalats have been set up in all the regions of the country in order to ensure fast track justice to the people;
- (c) if so, the details thereof;
- (d) whether the Government has formulated any mechanism for early disposal of cases; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE & COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a),(b)&(c): Lok Adalats are being organised in all the States/UTs for amicable settlement of disputes. A statement giving the number of Lok Adalats organised during the last three financial years in the States/UTs, is given in the 'Annexure'.

(d)&(e): The National Legal Services Authority (NALSA), through the State Legal Services Authorities, Supreme Court Legal Services Committee, High Court Legal Services Committees, District Legal Services Authorities and Taluk Legal Services Committees, have been organizing Lok Adalats all over the country. NALSA has issued guidelines/directions to the State Legal Services Authorities that the Lok Adalats must be made familiar to the community at large. They have also been asked to organize Lok Adalats on the petitions received by the State Women's Commission. District Legal Services Authorities has been asked to co-ordinate with the State Women's Commission for collecting such petitions and referring them to the Lok Adalats.